

BENCH-II

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP(IB) NO.356/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20th July, 2017, 10.30 A.M

Name of the Company		Jai Balaji Industries Ltd -Vs- Jai Venkatesh Concast Pvt Ltd	
Under Section		8 & 9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mr's Manju Bhattacharya, Adv
2. Mr's Sania Sharma, Adv
3. Mr, Uttam Sharma, Adv

For the
Operational Creditor

Uttam Sharma
20/7/17

20.07.2017- C.P. (I.B.) No.356/KB/2017 – Jai Balaji Industries Ltd. Vs. Jai Venkatesh Concast Pvt. Ltd.

ORDER

Ld. Lawyers on behalf of the Operational Creditors are present.

Perused the records, notice was issued to the corporate debtor in the month of June 2017, which is received by one Mr. Laxman Singh, shown as clerk. Fresh notice be issued upon the corporate debtor.

Ld. Lawyer, namely, Mr. A.K. Srivastava objected to admitting this case on the ground that some other application is pending in Bench-I against the operational creditor. Perused the records, as of now no Board Resolution or Vakalatnama is filed. He is allowed time to file objection, if any, by way of affidavit, Board Resolution and Vakalatnama.

Fixed on 01.08.2017.

sd/-

MANORAMA KUMARI
MEMBER(J)